

Office of the Principal District Court, Salem
Dated: 07.08.2021.

OFFICIAL MEMORANDUM

Sub: Courts & Judges - COVID 19 Pandemic – Functioning of Principal District Court, Salem – Directions issued – regarding.

Ref: This Court's Official Memorandum in Roc. No.10615/2021, Dated:16.07.2021.

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In furtherance of the Official Memorandum in the reference cited, the following instructions are issued for the functioning of the Principal District & Sessions Court, Salem w.e.f. 09.08.2021.

1. Bail Cases shall be heard through **physical mode** between 10.30 A.M. to 11.30 A.M.
2. Calling cases and trial cases shall be taken up after 11.30 A.M.
3. Advocates are hereby informed to instruct their clients to be present in the Principal District and Sessions Court Hall only at the time scheduled for calling hours to avoid overcrowding.
4. Advocates are present in the Court only for their respective cases as per the time schedule as mentioned above and they leave the Court Halls immediately after hearing of the case, to avoid overcrowding.
5. As per the direction of the Hon'ble High Court, Madras in its Official Memorandum in R.O.C.No.41440-A/2021/C3, dated:15.07.2021, Bar Associations, Association Libraries and canteens etc., shall remain closed until further orders. However, to sanitise and to provide access for the Lawyers, the Bar Associations may be opened for four hours on Saturdays. (10.00 A.M. to 02.00 P.M.). The President/Secretary of all the Bar Associations are hereby informed to strictly follow the direction of the Hon'ble High Court, Madras without any deviation.

Sd/- S.Kumaraguru,
Principal District Judge,
Salem

To
The President / Secretary,
All the Bar Associations in Salem District.
Copy to:- The Public Prosecutor, Salem